

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(5) C.P. (IB)-194-(MB)/2019

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.06.2019**

NAME OF THE PARTIES: Dena Bank.
V/s
Ms. Samrudhi Sugars Limited.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for Petitioner is present. None present for Respondent.
2. The Learned Counsel for Petitioner seeks permission to file Application for substitution of the Financial Creditor. She is directed to take necessary steps by 15.07.2019. On substitution serve a copy on the Respondent/Debtor. Reply by Respondent by 30th July 2019.
3. To be listed for hearing on **06.08.2019**.

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

11.06.2019.
Aah=